

CBI v. Upendra Rai & Ors.
CC No. 42/2019

11.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

IO Inspector Surender Kumar Rohilla.

Sh. Sanjay Abbot, learned counsel for accused no. 2.

Matter has been taken up through video conference.

An application has been moved on behalf of accused no. 2 with the prayer for modification of condition of bail order. It is stated in the application that accused was granted bail vide order dated 09.10.2018 vide which certain conditions were laid down inter alia that accused would not leave Delhi without prior permission of the court. It is stated that such condition was earlier amended to the extent that accused would not leave Delhi NCR without permission of the court.

It is stated in the application that above mentioned condition may further be modified to the extent that accused applicant would not leave India without prior permission. It is stated that for his official duty accused applicant has to go to different places beyond Delhi NCR which causes difficulties to the accused applicant as he would have to take prior permission for leaving Delhi NCR.

Reply to this application has been filed by the CBI.

Having taken into consideration the entire facts and the fact that accused no. 1 has already been given bail with the condition not to

leave the country without prior permission. There is no reason as to why accused no. 2 may not be kept on the same footing more particularly when for free movement of the accused applicant for his official duty there is no reason pointed out by CBI for restricting his movement without prior permission beyond Delhi NCR. Accordingly earlier condition of bail order stands modified to the extent that accused no. 2 applicant would not leave India without prior permission of this Court. Other conditions would remain which accused applicant has to follow. With these conditions application stands disposed off.

Put up for date fixed i.e. 15.09.2020.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
11.08.2020

CBI v. Neetu Sharma & ors.
CC No. 126/2019

11.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

HIO Rahul Nehra.

Sh. Anindya Malhotra, learned counsel for accused no. 1, 2
And 3.

Accused Rahul Sharma in person.

Accused no. 4 in person.

Sh. Ankit Kumar, learned proxy counsel for accused no. 5.

This matter is listed today and is being taken up through video conference as per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi.

Matter is listed for disposal of application u/s 311 Cr.P.C. moved by CBI. Sh. Anindya Malhotra who has appeared today through video conference has submitted that he would take necessary instructions from his clients and then would file reply. In this regard it is directed that last and final opportunity is being given to all the accused persons through lawyers to file reply, if any, to the application of CBI by next date of hearing as the application is liable to be disposed off.

Accordingly, put up this matter on 17.08.2020 for disposal of application.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
11.08.2020

CBI v. Amarjeet Chhabra & ors.
CC No. 119/2019

11.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Sh. Kailash Pandey, learned counsel for accused no. 1, 2, 3
and 7.

Accused no. 2, 3 and 8 in person.

Matter has been taken up through video conference. This matter is listed for recording of P.E. As per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi proceedings in the present case for recording evidence cannot be carried out through video conference.

Accordingly, matter is being adjourned to 14.09.2020 for P.E.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
11.08.2020

CBI v. Narender Jindal & ors.
CC No. 126/2019

11.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

None for the accused.

Matter has been taken up through video conference. This matter is listed for recording of P.E. As per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi proceedings in the present case for recording evidence cannot be carried out through video conference.

Accordingly, matter is being adjourned to 14.09.2020 for P.E.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
11.08.2020